

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1012/92

date of decision : 19-11-1992

BEtween

E. Sri Hari

: Applicant

and

1. The Senior Superintendent of
Post Offices, Hyderabad,
City Division, Hyderabad 500 001

2. The Superintendent of Post
Offices, Tirupathi Division,
Chittoor District

3. The Post Master General
APSR Kurnool, AP

4. The Chief Post Master General
AP Circle, Dak Sadan, Abids,
Hyderabad

5. The Director General (Postal)
New Delhi : Respondents

Counsel for the applicant : Krishna Devan, Advocate

Counsel for the respondents : N.V. Ramana, Standing Counsel
for the Central Government

CORAM

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMIN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(Orders as per Hon. Mr. R. Balasubramanian, Member (Admn.)

Mr. Krishna Devan, is present and is heard.

2. This application is filed with a prayer to direct the respondents to pay DA and reimbursement of mess and rental charges incurred in PTC, Mysore, on account of pre-promotional training between 28-3-1990 and 20-6-1990.

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(16)

3. The applicant who is now working as Office Assistant in the Kurnool Postal Division was deputed earlier for training in the Postal Training Centre at Mysore between 28-3-1990 and 20-6-1990. The applicant claimed both Travelling Allowance and Daily Allowance for the duration of the training period. While the respondents granted the former they denied the latter. Hence, aggrieved by this, the applicant has approached this Tribunal.

4. Mr. N.V. Ramana, pointed out that there is a delay in filing this OA, of about six months. We find that the applicant had preferred this bill in good time and the refusal of the respondents is at a belated stage. Thereafter within the prescribed time after the refusal the applicant has approached this Tribunal. Therefore no question of limitation arisen here.

5. In a similar case in OA.904/92 vide order dated 16-10-1992 this Bench has allowed the DA for the said period. Following that decision, in this case also, we direct the respondents to reimburse the applicant DA for which he is entitled in accordance with Rules for the period of training between 28-3-1990 and 20-6-1990.

6. The application is disposed of with no orders as to costs.

R. Balasubramanian

(R. Balasubramanian)
Member (Admn.)

T. Chandrasekhara Reddy

(T. Chandrasekhara Reddy)
Member (Jdl)

Dated November 19, 1992
Dictated in the Open Court

Deputy Registrar (J)

To

1. The Senior Superintendent of Post Offices, sk Hyderabad, City Division, Hyderabad-1.
2. The Superintendent of Post Offices, Tirupathi Division, Chittoor Dist.
3. The Postmaster General, APSR Kurnool, A.P.
4. The Chief Postmaster General A.P. Circle, Dak Sadan, Abids, Hyderabad.
5. The Director General (Postal), New Delhi.
6. One copy to Mr. Krishna Devan, Advocate, CAT, Hyd.
7. One copy to Mr. N.V. Ramana, Addl. CGSC, CAT, Hyd.
8. One spare copy.

pvm.

27/11/92

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD

THE HON'BLE MR

AND

THE HON'BLE MR.R.BALASUBRAMANIAN:M(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:
M(JUDL)

AND

THE HON'BLE MR.C.J.ROY : MEMBER(JUDL)

Dated: 19-11-1992

~~ORDER~~ JUDGMENT:

R.A. /C.A. /M.A.No

in

O.A.No. 1012/92

T.A.No.

(wp.No)

Admitted and interim directions
issued.

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A.Ordered/Rejected

No orders as to costs

DEC 1992

HYDERABAD BENCH

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